

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.1183 of 2004

New Delhi, this the 23rd day of December, 2004

Hon'ble Shri Shanker Raju, Member (J)
Hon'ble Shri Sarweshwar Jha, Member (A)

Shri Sutikshan Suyal,
Son of late K.R. Suyal
U.D.C. (Dismissed from service),
Resident of G-193,
Sector 22,
NOIDA (U.P.) – 201301.

(By Advocate : Shri K.N. Bahuguna)

...Applicant

Versus

1. Union of India,
through the Secretary,
Ministry of Labour,
'Shram Shakti Bhawan',
Rafi Marg,
New Delhi-110001.
2. Addl. Central Provident Fund Commissioner
(North Zone),
Employees Provident Fund Organisation,
NATRSS Building,
30-31, Institutional Area,
Janakpuri,
New Delhi-110058.
3. Regional Provident Fund Commissioner, Delhi
8th-9th Floor, Mayur Bhawan,
Connaught Place,
New Delhi-110001.

....Respondents

(By Advocate : Shri V.S.R. Krishna)

ORDER (ORAL)

SHRI SHANKER RAJU, MEMBER (J) :

Learned counsel of the parties heard.

2. Several grounds have been raised in the appeal. One of the grounds is non-examination of witness - G.M. M/s Tarapore and Company. Besides the other grounds, though the appellate authority has mentioned the same in the order, there is no discussion to that effect in the appellate order. This makes the order mechanical and a non-speaking order.

(2)

3. In this view of the matter, OA is partly allowed. Impugned order dated 16.3.2004 is quashed and set aside. Appellate authority is directed to reconsider the appeal of the applicant and dispose of the same by dealing with all the pleas raised therein, by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. No costs.


(SARWESHWAR JHA)
MEMBER (A)


(SHANKER RAJU)
MEMBER (J)

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